(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1830 of 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manav Dogra S/O Shri Ghan Shyam

R/O H.No.331, W.No.41, Colonels Colony, Bohri, Talab Tillo, Tehsil & District Jammu.

vide notification No. 194 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.05.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 29996-97 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manay Dogra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1031 of 2015 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anoop Singh Chib S/O Shri Udhay Singh Chib R/O Village Palli, Demote, Tehsil & District Ramban

vide notification No. 2089 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 29998-30005 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anoop Singh Chib, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 10329 2025 /RG/LP Dated: \$0.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sunny Singh S/O Shri Tarsem Singh

R/O Baba Da Mohalla, Pallanwala, Tehsil Khour, District Jammu

vide notification No. 78 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 3606-13 RG/LP Dated: 3005.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sunny Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: (033 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sanjeev Kumar S/O Shri Durga Dass R/O Godher Khalsa,P/O Bhambla, Tehsil & Distt. Reasi.

vide notification No. 1377 dated 04.01.2019 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30014-21 RG/LP Dated: 3005.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sanjeev Kumar, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1034 of 2015 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vijay Kumar S/O Shri Sukh Dev Dutt R/O Vill. Kah Tehsil Meramandiran Old Akhnoor, Ward No.7, Jammu.

vide notification No. 882 dated 18.10.2019 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36022-29 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Vijay Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1035 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mushtaq Ahmed S/O Shri Abdul Karim

R/O Ward N.12, Near Jamia Masjid, Tehsil & District Rajouri.

vide notification No. 475 of 2021/RG/LP dated 05.06.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30636-37 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mushtaq Ahmed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1836 of 2026 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zaheer Ahmed S/O Shri Mohd. Muneer

R/O Chandi Morh, Tehsil Surankote, District Poonch.

vide notification No. 562 of 2021/RG dated 31.03.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36638-46 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zaheer Ahmed Charak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1037 6 2625 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Taniya Razak D/O Shri Mohd Razak

R/O Gurha Brahmana, Ban Talab, Tehsil & District Jammu.

vide notification No. 536 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30646-53 RG/LP Dated:30.05.2025

Copy forwarded to the:

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Taniya Razak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1630 of 2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pooja Sharma

D/O Shri Ashok Kumar

R/O Ward No. 4, Near Town Hall, Tehsil Hiranagar, District Kathua

vide notification No. 102 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30054-61 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pooja Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1839 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nisha Devi

D/O Shri Tarlok Singh

R/O Village Athialta Hatli Morh, Tara Nagar, Tehsil Mahanpur,

District Kathua

vide notification No. 638 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30662-69 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nisha Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1040 of 2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Faisal Janjua S/O Shri Mohd Arif Khan

R/O W.No 8, Mohalla Sardaran, Gunthal, Tehsil Surankote, District Poonch

vide notification No. 1822 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30670-77 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abdul Faisal Janjua, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1841 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Durga Sandhya Shivam S/O Shri Durga Dass R/O Gurah Jattan, Tehsil Ghagwal, District Samba.

vide notification No. 1850 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 3:0078-05 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Durga Sandhya Shivam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1842 61 2625 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nabeel Ayub S/O Shri Mohd Ayoub Khawaja R/O Sangla, Tehsil Surankote, District Poonch.

vide notification No. 1928 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30086-93 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nabeel Ayub, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1843 6 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arshad Hussain S/O Shri Abdul Rashid R/O Tuksan, Arangi Ward No.4, Tehsil Mahore, District Reasi

vide notification No. 32 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30094-101 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arshad Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1044 of 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajit Singh Sohil S/O Shri Kirpal Singh

R/O H.No.124, Inyar Sujmatna, Pogal Paristan, Tehsil Ramsu, District-Ramban

vide notification No. 41 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30102-09 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ajit Singh Sohil, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1845 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amjad Ali S/O Shri Abdul Aziz R/O Swari, Manower Galla, Tehsil Kotranka, District Rajouri

vide notification No. 1465 of 2021/RG dated 16.12.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36110-17 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amjad Ali, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: (046 of 2025 /RG/LP Dated: 30 .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sindiya Manhas D/O Shri Janak Singh Manhas R/O Gatha, Tehsil Bhaderwah, District Doda

vide notification No. 282 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30118-25 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sindiya Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: (847 of 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sunakshi Koul D/O Shri Babu Lal Koul R/O Balhama, Tehsil & District Srinagar

vide notification No. 286 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30126-33 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sunakshi Koul, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1048 of 2015 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhay Sharma S/O Shri Muni Sharma

R/O Maghal, Tehsil Kalakote, District Rajouri

vide notification No. 1782 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30134-41 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhay Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1849 of 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uma Bharti

D/O Shri Vijay Kumar

R/O Domana, Ghari, Tehsil Jammu North, District Jammu

vide notification No. 84 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30142-49 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uma Bharti, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1056 of 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amran Ahmed Khan S/o Shri Baghdad Hussain R/o Gulhatta, Tehsil Mendhar District Poonch

vide notification No. 878 dated 10.01.2014 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30150-57 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amran Ahmed Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1851 of 2025 /RG/LP Dated:30 .05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Najm us Saqib S/O Shri Tariq Syed Suharwardy R/O Mohalla Suharwardy, Tehsil & District Doda

vide notification No. 135 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30150-65 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Najm us Saqib, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1852 64 2625 /RG/LP Dated: 36.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rakshanda Saini D/O Shri Shakti Ram R/o Ward No. 7, Tehsil Arnia, District Jammu

vide notification No. 55 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36166-73 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rakshanda Saini, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \653 at 2025 /RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ashraf S/O Shri Lal Din R/O Mohra, Sari, Tehsil Kotranka, District Rajouri

vide notification No. 1506 of 2021/RG dated 16.12.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36174-01 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1854 of 2025 /RG/LP Dated:30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amjed Iqbal S/O Shri Mohd Iqbal

R/O Muradpur, Tehsil & District Rajouri.

vide notification No. 747 dated 30.12.2020 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 36102-89 RG/LP Dated30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Amjed Iqbal, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1855 of 2015 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Afiya Feroze D/O Shri Feroze Ahmad Bhat R/O Sangrampora Sopore, Tehsil Sopore, District Baramulla

vide notification No. 989 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30196-97 RG/LP Dated: .06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afiya Feroze, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1856 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shagufta Ashraf

D/O Shri Mohammad Ashraf Dar

R/O Vakeel Colony Brane Nishat, Tehsil Khanyar, District Srinagar

vide notification No. 666 of 2021/RG/LP dated 05.07.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30190-205 RG/LP Dated: 30.06, 2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shagufta Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1057 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Irfan Bhat S/O Shri Khizer Mohd Bhat R/O Takiya Batapor Tehsil Kunzer, District Baramulla

vide notification No. 608 of 2022/RG/LP dated 27.05.2022 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 3006-13 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Irfan Bhat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1858 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kasir Mehmood S/O Shri Yasir Mehmood R/O Patushay, Tehsil & District Bandipora

vide notification No. 162 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36214-21 RG/LP Dated: .0\$.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kasir Mehmood, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1859 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Junaid Amin

S/O Shri Mohammad Amin Bhat

R/O Undrooni Kathi Darwaza, Rainawari, Mohalla Ashraf Khan, Tehsil Khanyar, District Srinagar

vide notification No. 857 dated 18.10.2019 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36222-29 RG/LP Dated:30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Junaid Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1860 OF 2025/RG/LP Dated: 30.0 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yasir Veqar Rather

S/O Shri Veqar Ahmad Rather

R/O Gund Macher, Lal Pora, Bismillah Colony, Tehsil Lalpora, District Kupwara

vide notification No. 1163 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36236-37 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yasir Vegar Rather, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1861 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jehangir Ahmad Dar S/o Shri Gh Mohd Dar

R/o Rathsoon, Baba Hanief U Din Colony, Tehsil Beerwah, District Budgam

vide notification No. 751 dated 02.12.2016 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36238-45 RG/LP Dated: 36.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jehangir Ahmad Dar, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1862 OF 2025/RG/LP Dated:30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabir Ahmad S/O Shri Habibullah R/O Nambla, Ward No.7, Tehsil Uri, District Baramulla

vide notification No. 1651 dated 28.03,2019 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B. Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36246-53 RG/LP Dated: .05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Shabir Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>\083</u> OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehvish

D/O Shri Firdous Ahmad Mughal

R/O Dawarana, Dabar Mohalla, Tehsil Uri, District Baramulla

vide notification No. 1279 of 2021/RG/LP dated 16.11.2021 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30254-61 RG/LP Dated:30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehvish, Advocate

.....for information and necessary action.

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1864 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khalida Ashraf

D/O Shri Mohd Ashraf Malla

R/O Wahidpora Tehsil Lar, District Ganderbal

vide notification No. 452 dated 09.12.2020 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36262-69 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khalida Ashraf, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1965 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Ahmad Ganai S/O Shri Ab Rahman Ganai R/O Darigund, Srigufwara, Zahid Pora Darigund, Anantnag

vide notification No. 817 dated 20.09.2019 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36270-77 RG/LP Dated:30.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irshad Ahmad Ganai, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1066 OF 2025/RG/LP Dated:36.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saiqa Farooq D/O Shri Farooq Ahmad Bhat R/O Ashmandar Pulwama Tehsil & District Pulwama

vide notification No. 2884 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30278-05 RG/LP Dated:30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saiga Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1067 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gh Qadir Wani S/O Shri Ab Qadir Wani R/O Gulgam, Tangwari Bala, Tehsil & District Kupwara

vide notification No. 936 of 2022/RG/LP dated 27.07.2022 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30206-93 RG/LP Dated: 30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gh Qadir Wani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1868 OF 2025/RG/LP Dated: 36.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohsin Mohi Ud Din Mir S/O Shri Gh Mohi Ud Din Mir

R/O Trehgam, Khalil Mir Mohalla, Tehsil Trehgam, District Kupwara

vide notification No. 698 of 2021/RG/LP dated 19.07.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30297-304 RG/LP Dated: 30.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohsin Mohi Ud Din Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1669 OF 2025/RG/LP Dated: 36.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Yousuf Ganie S/O Shri Mohd Yousuf Ganie R/O Kurhama-(A), Tehsil Wakora District Ganderbal

vide notification No. 2882 of 2023/RG/LP dated 28.12.2023 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30312-19 RG/LP Dated:30.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Yousuf Ganie, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1870 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shaikh Parvez Ahmad S/O Shri Sheikh Gulam Qadir R/O Kralpora, Kanthbagh, Tehsil Chadoora, District Budgam

vide notification No. 2009 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 36326-27 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shaikh Parvez Ahmad, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1071 OF 2025/RG/LP Dated: \$0.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Ahmad Koka S/O Shri Mohd Yousuf Koka R/O Zoonipora Chattergam, Baghati Kanipora, District Budgam

vide notification No. 1171 of 2021/RG/LP dated 15.09.2021 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36328-35 RG/LP Dated: .06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Budgam

5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Aagib Ahmad Koka, Advocate

for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1872 OF 2025/RG/LP Dated: 3 o. 05. 2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nuzhat Gul

D/O Shri Ghulam Mohammad Hajam

R/O Khonmoh, Tehsil Panthachowk, District Srinagar

vide notification No.2852 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36336-43 RG/LP Dated:30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nuzhat Gul, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1073 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zakaria Arif Rafiqi S/O Shri Arif Ahmad Rafiqi

R/O B.K. Pora Aribagh Nowgam, Tehsil B.K. Pora, District Budgam

vide notification No. 132 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30344-S1 RG/LP Dated: 30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zakaria Arif Rafiqi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1074 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tsering Yangzom D/O Shri Sonam Phunchok R/O Hanu, Leh Ladakh Tehsil Khalsi District Leh

vide notification No.2059 of 2023/RG/LP dated 13.09.2023 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30352-59 RG/LP Dated: 30.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Leh.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tsering Yangzom, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \875 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rasiq Mohammad Sofi S/O Shri Gulam Mohammad Sofi R/O Sofi Mohalla Wadipora, Tehsil Chadoora, District Budgam

vide notification No.68 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36866-67 RG/LP Dated:30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rasiq Mohammad Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1076 OF 2025/RG/LP Dated: 30.05.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Rehman

D/O Shri Ab Rehman Wagay

R/O Kanidajan Charishareef, Tehsil Charishareef, District Budgam

vide notification No.72 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 36369-71 RG/LP Dated:30.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shazia Rehman, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: (877

OF 2025/RG/LP Dated:30 .06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tawsif Majeed

S/O Shri Abdul Majeed Najar

R/O Rafiabad, Mohalla Putpora, Tehsil Watergam District Baramulla

vide notification No.2015 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 3 4 377 - 84 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tawsif Majeed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1070 OF 2025/RG/LP Dated:30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Athar Zeeshan S/O Shri Abdul Hameed Wani R/O Ranga Masjid, Hawal Tehsil Khanyar, District Srinagar

vide notification No.109 of 2024/RG/LP dated 20.02.2024 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 30385-92 RG/LP Dated:30.08.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Athar Zeeshan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1079 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wahid Abdullah Magray S/O Shri Mohd Abdullah Magray R/O Ruhoo Grid colony, Tehsil & District Anantnag

vide notification No.1868 dated 15.03.2018 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 30393-400 RG/LP Dated: 30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Wahid Abdullah Magray, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \QQ\(0\) OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabrina Sultan

D/O Shri Mohmad Sultan Bhat

R/O Syedpora Idd-Gah, Dr. Ali Jan Road, Tehsil Nowshera, District Srinagar

vide notification No.684 of 2022/RG/LP dated 30.05.2022 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) **Registrar Administration**

No: 36401-08 RG/LP Dated:30.05.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar 1.

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar 4.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Ms. Sabrina Sultan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \\ \(\lambda \) OF 2025/RG/LP Dated: \(\lambda \) 06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabieer Ahmad Mir S/O Shri Abdul Satar Mir R/O Salamabad Dachina, Tehsil Boniyar, District Baramulla

vide notification No.1215 dated 19.11.2018 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 36409-16 RG/LP Dated:30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabieer Ahmad Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \(\lambda \text{QQ} \) OF 2025/RG/LP Dated:\(\frac{30}{20} \).06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Ahmad Malik S/O Shri Sonaullah Malik

R/O Guloora, Village Momin Abad, Tehsil Langate, District Kupwara

vide notification No.1182 dated 16.11.2018 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 30417-14 RG/LP Dated:30.06.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Ahmad Malik, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: \883 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Javid Bashir Mir S/O Shri Bashir Ahmad Mir R/O Palhallan, Tehsil Pattan, District Baramulla

vide notification No.2812 of 2023/RG/LP dated 16.12.2021 for a period of one year has been extended till 31.05.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30425-32 RG/LP Dated:30.05.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Javid Bashir Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1084 OF 2025/RG/LP Dated: 30.06.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ishrat Nabi

D/O Shri Ghulam Nabi Mir

R/o Aishmuqam Maday Mohalla Tehsil Pahalgam District Anantnag

vide notification No.2268 of 2023/RG/LP dated 30.09.2023 for a period of one year has been extended **till 31.05.2026 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh) Registrar Administration

No: 30433-40 RG/LP Dated: 30.06.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ishrat Nabi, Advocate

.....for information and necessary action.